

Item No.26 1

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M V RAMESH

Criminal Appeal No(s). 1072/2016

UDAI SHANKAR DWIVEDI

Appellant(s)

VERSUS

HIGH COURT OF JUDICATURE AT ALLAHABAD THR REGISTRAR GENERAL

Respondent(s)

(with appln. (s) for permission to file additional documents and stay and office report)

WITH

Crl.A. No. 1095/2016

(With (With (With appln.(s) for bail and appln.(s) for suspension of sentence and appln.(s) for stay and Office Report)

Crl.A. No. 1104/2016

(With (With (With (With appln.(s) for bail and appln.(s) for ex-parte stay and appln.(s) for suspension of sentence and appln. (s) for permission to bring addl. facts and Office Report)

Date : 20/01/2017 These appeals were called on for hearing today.

For Appellant(s) Mr. Adesh Kumar Gill,Adv.

Mr. Vishal Arun,Adv.

Mr. Sukrit R. Kapoor,Adv.

Ms. Monika,Adv.

Ms. Rachana Srivastava,Adv.

For Respondent(s) Mr. Yashvardhan,Adv.

Mr. Jagjit Singh Chhabra,Adv.

Item No.26 2

UPON hearing the counsel the Court made the following

O R D E R

Crl.A. No. 1072/2016

Four weeks time is given to Ld. Counsel for the sole respondent to file the counter affidavit.

Crl.A. Nos. 1095 and 1104/2016

As per tracking report respondent No. 2 has been served but no one has entered appearance on his behalf.

Four weeks time is given to the respondent No. 1 to file the counter affidavit.

List again on 1.3.2017 .

(M V RAMESH)

Registrar

MG